

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No. 2722/2003

New Delhi, this 10th day of November, 2003

Hon'ble Shri S.K. Naik, Member(A)

Dr. A.K. Belwal  
137, Sukhdev Vihar  
New Delhi

.. Applicant

(Applicant in person)~

vrsus

Union of India, through

1. Secretary  
Dept. of Economic Affairs  
Ministry of Finance, IES Cadre Section  
North Block, New Delhi
2. Planning Commission  
Department of Personnel & Training  
North Block, New Delhi
3. DC, SSI, Nirman Bhavan, New Delhi
4. Tariff Commission  
Lok Nayak Bhavan, New Delhi

.. Respondents

ORDER(oral)

Applicant appearing in person has not been able to point out as to what is the exact nature of relief that is being sought nor has he impugned the order which is to be adjudicated upon by this Tribunal. He seeks permission of the Tribunal to improve upon the application and to withdraw this case with liberty to come with a fresh OA. Granting that liberty, the OA is dismissed as withdrawn.

Naik  
(S.K. Naik)

Member(A)

/gtv/